

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
INTERLOCUTORY APPLICATION NO. ¹¹⁸ of 2025**

in

ORIGINAL APPLICATION No. 174 of 2024/EZ

(Under Section 19 of the National Green Tribunal Act, 2010 read with Section 151 of CPC, 1908)

IN THE MATTER OF:

National Mission for Clean Ganga

..... Applicant

Versus

Sourabh Kumar & Ors.

.... Respondents

APPLICATION FOR WAIVER OF COST IMPOSED ON NATIONAL MISSION FOR CLEAN GANGA, NEW DELHI

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Applicant

Date:

Place: Kolkata

Filed Through

Ashok Prasad
Advocate for NMCG
Mob: 883069404
Email: ashokadvhc@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

INTERLOCUTORY APPLICATION NO. of 2025

in

ORIGINAL APPLICATION No. 174 of 2024/EZ

(Under Section 19 of the National Green Tribunal Act, 2010 read with Section 151 of CPC, 1908)

IN THE MATTER OF:

National Mission for Clean Ganga

.....

Applicant

Versus

1. Commissioner, Municipal Corporation Arrah, Office of the Collector & District Magistrate, Collectorate Campus, Ramna Maidan, Ara District, Bhojpur - 802301
2. Member Secretary Bihar CPCB, Bihar State Pollution Control Board Parivesh Bhawan, Ns - B/2 , Patliputra Industrial Area, P.O. - Sadaqat Asharam, Patna (Bihar) - 800023

.....Respondents



MOST RESPECTFULLY SHEWETH:

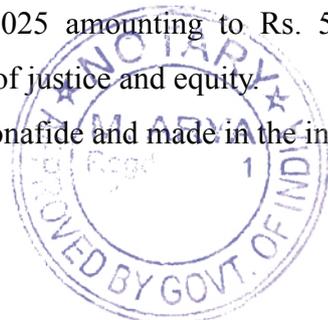
1. That the present Interlocutory Application is filed for seeking wavier of cost imposed on the applicant vide order dated 19.08.2025 passed by Hon'ble NGT (Eastern Zone Bench) in O. A. No. 174 of 2024 titled Sourabh Kumar Vs. State of Bihar & Ors. Copy of NGT's order dated 19.08.2025 is enclosed as '*Annexure – I*'.
2. The applicant herein National Mission for Clean Ganga is Respondent No. 3 in the above mentioned matter pertaining to pollution in the "Prachin Ganga," a 10 km long tributary of the river Ganga and vide order dated 08.08.2024 the Hon'ble NGT (PB) has directed the present respondent for filing affidavit.
3. That in order to apprise the Hon'ble NGT regarding the status of Prachin Ganga, information was sought from the District Ganga Committee, Arrah, and the State Program Management Group (SPMG), Bihar, to provide details regarding the pollution abatement measures taken and action initiated with respect to the alleged dumping of muck and garbage in the Prachin Ganga river stretch vide letters dated 05.09.2024.
4. That in response to the above, an Action Taken Report dated 25.09.2024 was received by NMCG from the Bihar State Pollution Control Board (BSPCB). The report confirms that BSPCB, in exercise of its powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, directed the concerned authorities to:
 - i. *Stop and Prevent dumping of solid waste on the banks of Gangi river in*
 - ii. *Arrah, Bhojpur;*
 - iii. *Take immediate steps for removal of the legacy waste dumped on the banks of Gangi river;*
 - iv. *Take immediate action to stop dumping of mixed solid waste further, on the banks of Gangi river in Arrah, Bhojpur; and*
 - v. *File an action taken report of the aforesaid directions within 15 days from the receipt of this notice."*
5. That the BSPCB's Report was accompanied by black and white photographs of the affected riverbank, which were annexed along with NMCG's affidavit dated 04.12.2024 filed before the Hon'ble Tribunal.



501



6. That the defect, as pointed out by the Hon'ble Tribunal Registry, pertains solely to non-filing of coloured photographs, which occurred due to unavailability of such photographs at the time of filing. The oversight was purely inadvertent and technical in nature and did not affect the substantive content or integrity of the affidavit or its annexures submitted by NMCG.
7. That said affidavit dated 04.12.2024 was otherwise filed well within the stipulated timeline and in compliance with the directions of the Hon'ble Tribunal.
8. That vide order dated 29.05.2025, the Hon'ble Tribunal was pleased to impose a cost of ₹3,000 on Respondent No. 3 for not curing the defect within the stipulated time. It is respectfully submitted that thereafter, Respondent No. 3 filed an Interlocutory Application dated 06.08.2025 (filed on 18.08.2025) seeking waiver of the cost imposed on the National Mission for Clean Ganga (NMCG), Respondent No. 3 herein, vide the aforesaid order dated 29.05.2025. Copy of the Interlocutory Application dated 06.08.2025 is marked and attached as '*Annexure -II*'.
9. That the answering Respondent, along with the said Interlocutory Application, had also filed its detailed reply dated 06.08.2025, which was duly uploaded on the Hon'ble Tribunal's website on 18.08.2025. However, vide order dated 19.08.2025, the Hon'ble Tribunal inadvertently observed that Respondent No. 3 had not filed its reply and accordingly imposed a further cost of Rs. 5000 upon the Respondent. Copy of the Affidavit dated 06.08.2025 is marked and attached as '*Annexure -III*'.
10. That NMCG, being a public body engaged in environmental and river rejuvenation efforts, operates under procedural and budgetary constraints. The cost imposed, though nominal, affects the deployment of public funds meant for critical environmental initiatives.
11. It is humbly submitted that, for the reason stated hereinabove, this application seeking waiver of cost imposed. The default being purely technical and unintentional, it is respectfully prayed that the cost imposed on NMCG
 - a) vide order dated 29.05.2025 amounting to Rs. 3000
 - b) vide order dated 19.08.2025 amounting to Rs. 5000 may kindly be waived off in the interest of justice and equity.
12. That the present Application is bonafide and made in the interest of justice.



PRAYER

In view of the foregoing submissions, it is most respectfully prayed to this Hon'ble Tribunal:

- a) To kindly set aside the cost imposed on Applicant vide order dated 19.08.2025 & 29.05.2025.
- b) To pass such other orders and/or directions as deemed just and proper in view of the facts and circumstances and in the interest of justice.

It is prayed accordingly.

APPLICANT

Identify the Deponent who
Signed before me

**ATTESTED****NOTARY PUBLIC****63 NOV 2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
INTERLOCUTORY APPLICATION NO. of 2025
in
ORIGINAL APPLICATION No. 174 of 2024/EZ**

IN THE MATTER OF:

National Mission for Clean Ganga Applicant

Versus

Sourabh Kumar & Ors. Respondents

AFFIDAVIT

I, Anup Kumar Srivastava, S/o Late P. L. Srivastava, aged 58 years presently do hereby solemnly affirm and state as under:

1. That I am presently working as Executive Director, Technical in the National Mission for Clean Ganga (NMCG) under the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi and is duly authorized to depose the present affidavit.

2. That I have read and understood the contents of the accompanying interlocutory application on Behalf of National Mission for Clean Ganga (NMCG) which are true and correct, and based on office records and nothing material has been concealed therefrom.

3. That the contents of the accompanying Application may be read as Part and Parcel of this Affidavit



DEPONENT

VERIFICATION

I swear this affidavit that the contents of my above affidavit are true and correct to my knowledge and belief and information derived from the record of this case. No part of it is false and nothing relevant has been concealed therein.

Verified at New Delhi on this 03 NOV 2025 day of October 2025.

DEPONENT

Identify the Deponent who Signed before me



ATTESTED

NOTARY PUBLIC

03 NOV 2025

Item No.09

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.174/2024/EZ
(Earlier O.A. No.681/2024/PB)

Sourabh Kumar

Applicant

Versus

Commissioner, Municipal Corporation Arrah & Ors.

Respondents

Date of hearing: 19.08.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

Applicant: None for the applicant

Respondents: Mr. Bishwa Bibhuti Kumar Singh, Advocate and Mr. Surendra Kumar, Advocates for Respondent No.1 (through V.C).
Ms. Amrita Pandey, Advocate for Respondent No.2 (through V.C).
Mr. Ashok Prasad, Advocate for Respondent No.3 (through V.C).

ORDER

1. Replies on behalf of respondents 1 and 2 have not been filed.
2. Respondent no. 1 has deposited costs of Rs. 2500/- but respondent no. 2 has not deposited the costs.
3. Respondents 1 and 2 are granted one more opportunity to file their replies within three weeks subject to deposit of further costs of Rs.5000/- respectively.
4. Costs of Rs. 5000/- by respondent no.1 and costs of Rs. 7500/- (Rs. 5000/- cost imposed today + Rs. 2500/- cost already imposed) by

respondent no.2 may be deposited within three weeks with Registrar, Eastern Zone Bench of this Tribunal at Kolkata.

5. Defective Affidavit has been filed on behalf of Respondent No. 3 (Ministry of Jal Shakti) which is placed in Vol-IV.

6. Respondent No.3 has not cured the defect and has not deposited the costs of Rs. 3000/-.

7. Respondent no. 3 is also given one more opportunity to cure the defect and file the affidavit again within three weeks subject to deposit of further costs of Rs. 5000/-.

8. The costs of Rs. 8000/- (Rs. 5000/- costs imposed today + Rs. 3000/- costs already imposed) may be deposited with Registrar, Eastern Zone Bench of this Tribunal at Kolkata within three weeks.

9. List on 06.11.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Prashant Gargava, EM

August 19th, 2025,
Original Application No.174/2024/EZ
(Earlier O.A. No.681/2024/PB)
AM

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
INTERLOCUTORY APPLICATION NO. of 2025
in
ORIGINAL APPLICATION No. 174 of 2024/EZ

(Under Section 19 of the National Green Tribunal Act, 2010 read with Section 151 of CPC, 1908)

IN THE MATTER OF:

National Mission for Clean Ganga Applicant

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Applicant

Date: 12/08/25
 Place: New Delhi KOLKATA

Filed Through

Ashok Prasad

Ashok Prasad
 Advocate for NMCG
 Mob: 9883069404
 Email: ashokadvhc@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. of 2025

in

ORIGINAL APPLICATION No. 174 of 2024/EZ

(Under Section 19 of the National Green Tribunal Act, 2010 read with Section 151 of CPC,1908)

IN THE MATTER OF:

National Mission for Clean Ganga Applicant

Versus

1. Commissioner, Municipal Corporation Arrah, Office of the Collector & District Magistrate, Collectorate Campus, Ramna Maidan, Ara District, Bhojpur - 802301
2. Member Secretary Bihar CPCB, Bihar State Pollution Control Board Parivesh Bhawan, Ns - B/2 , Patliputra Industrial Area, P.O. - Sadaqat Asharam, Patna (Bihar) - 800023

.....Respondents

MOST RESPECTFULLY SHEWETH:

1. That the present Interlocutory Application is filed for seeking wavier of cost imposed on the applicant vide order dated 29.05.2025 passed by Hon'ble NGT (Eastern Zone Bench) in O. A. No. 174 of 2024 titled Sourabh Kumar Vs. State of Bihar & Ors. Copy of NGT's order dated 29.05.2025 is enclosed as **Annexure - I.**
2. The applicant herein NMCG is Respondent No. 3 in the above mentioned matter pertaining to pollution in the "Prachin Ganga," a 10 km long tributary of the river Ganga and vide order dated 08.08.2024 the Hon'ble NGT (PB) has directed the present respondent for filing affidavit.
3. That in order to apprise the Hon'ble NGT regarding the status of Prachin Ganga, information was sought from the District Ganga Committee, Arrah, and the State Program Management Group (SPMG), Bihar, to provide details regarding the pollution abatement measures taken and action initiated with respect to the alleged dumping of muck and garbage in the Prachin Ganga river stretch vide letters dated 05.09.2024. Copy of letter dated 05.09. 2024 is enclosed as **Annexure – II.**
4. That in response to the above, an Action Taken Report dated 25.09.2024 was received by NMCG from the Bihar State Pollution Control Board (BSPCB). The report confirms that BSPCB, in exercise of its powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, directed the concerned authorities to:
 - i. *Stop and Prevent dumping of solid waste on the banks of Gangi river in*
 - ii. *Arrah, Bhojpur;*
 - iii. *Take immediate steps for removal of the legacy waste dumped on the banks of Gangi river;*



- iv. *Take immediate action to stop dumping of mixed solid waste further, on the banks of Gangi river in Arrah, Bhojpur; and*
 - v. *File an action taken report of the aforesaid directions within 15 days from the receipt of this notice. "*
5. That the BSPCB's Report was accompanied by black and white photographs of the affected riverbank, which were annexed along with NMCG's affidavit filed before the Hon'ble Tribunal.
 6. That the defect, as pointed out by the Hon'ble Tribunal Registry, pertains solely to non-filing of coloured photographs, which occurred due to unavailability of such photographs at the time of filing. The oversight was purely inadvertent and technical in nature and did not affect the substantive content or integrity of the affidavit or its annexures submitted by NMCG.
 7. That the affidavit was otherwise filed well within the stipulated timeline and in compliance with the directions of the Hon'ble Tribunal. Copy of respondent no. 3, NMCG affidavit is marked and annexed herewith as **Annexure -III**.
 8. That this is the first instance of such a default in the present matter, and NMCG has always maintained procedural diligence and sincerity in complying with the orders of the Hon'ble Tribunal.
 9. That NMCG, being a public body engaged in environmental and river rejuvenation efforts, operates under procedural and budgetary constraints. The cost imposed, though nominal, affects the deployment of public funds meant for critical environmental initiatives.
 10. It is humbly submitted that, for the reason stated hereinabove, this application seeking waiver of cost imposed. The default being purely technical and unintentional, it is respectfully prayed that the cost imposed on NMCG may kindly be waived off in the interest of justice and equity.



11. That the present Application is bonafide and made in the interest of justice.

PRAYER

In view of the foregoing submissions, it is most respectfully prayed to this Hon'ble Tribunal:

- a) To kindly set aside the cost imposed on Applicant vide order dated 29.05.2025.
- b) To pass such other orders and/or directions as deemed just and proper in view of the facts and circumstances and in the interest of justice.

It is prayed accordingly.



APPLICANT



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
INTERLOCUTORY APPLICATION NO. of 2025
in
ORIGINAL APPLICATION No. 174 of 2024/EZ.

IN THE MATTER OF:

National Mission for Clean Ganga Applicant

Versus

Sourabh Kumar & Ors. Respondents

AFFIDAVIT

I, Anup Kumar Srivastava, S/o Late P. L. Srivastava, aged 58 years presently do hereby solemnly affirm and state as under:

1. That I am presently working as Executive Director, Technical in the National Mission for Clean Ganga (NMCG) under the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi and is duly authorized to depose the present affidavit.

2. That I have read and understood the contents of the accompanying interlocutory application on Behalf of National Mission for Clean Ganga (NMCG) which are true and correct, and based on office records and nothing material has been concealed therefrom.

3. That the contents of the accompanying Application may be read as Part and Parcel of this Affidavit



DEPONENT



VERIFICATION

I swear this affidavit that the contents of my above affidavit are true and correct to my knowledge and belief and information derived from the record of this case. No part of it is false and nothing relevant has been concealed therein.

Verified at New Delhi on this 06 AUG 2025 day of July 2025.

DEPONENT



Identify the Deponent who Signed before me

ATTESTED

NOTARY PUBLIC

06 AUG 2025



Item No.10

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Through Physical Hearing with Hybrid Option)

Original Application No. 174/2024/EZ
(Earlier O.A. No.681/2024/PB)

Sourabh Kumar

Applicant(s)

Versus

Commissioner, Municipal Corporation Arrah & Ors.

Respondent(s)

Date of hearing: 29.05.2025

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant: None for the Applicant

Respondent(s): Mr. Bishwa Bibhuti Kumar Singh, Advocate for R-1 (in
Virtual Mode)
Ms. Amrita Pandey, Advocate for R-2 (in Virtual Mode)
Mr. Ashok Prasad, Advocate for R-3 (in Virtual Mode)**ORDER**

1. Vide order dated 24.03.2025, respondents 1 and 2, both were granted four weeks' time for filing counter affidavit. However, more than two months have passed but till date both the said respondents have not filed their replies and order dated 24.03.2025 still remain uncompiled.
2. Learned Counsels appearing for respondents 1 and 2 pray for further time to file replies. One month's further time is allowed to respondents 1 and 2 to file their replies subject to payment of cost of Rs.2,500/- each by respondents 1 and 2. The cost shall be deposited with Registrar, Eastern Zone Bench at Kolkata of Tribunal within three weeks.
3. So far as respondent 3 is concerned, the order dated 24.03.2025 shows that it has filed a defective affidavit, hence two weeks' time to remove the defect and re-filing of the affidavit was allowed vide order dated



24.03.2025 but more than two months have passed still respondent 3 has not complied with the order dated 24.03.2025.

4. Learned Counsel appearing for respondent 3 prays for some further time to remove the defect. One month's further time is allowed to remove the deficiencies and re-file the affidavit to respondent 3, subject to payment of cost of Rs.3,000 which shall be deposited with Registrar, Eastern Zone Bench at Kolkata of Tribunal within three weeks.

5. List on 19.08.2025.

Sudhir Agarwal, JM

Dr. Arun Kumar Verma, EM

May 29, 2025
Original Application No. 174/2024/EZ
(Earlier O.A. No.681/2024/PB
R



**URGENT/NGT MATTER
THROUGH SPEED POST/EMAIL**

Q-2301/1/2024-O/o ED(Tech) NMCG

Dated 05.09.2024

To,
Sri Raj Kumar
District Magistrate
Office of the Collector & District Magistrate,
Collectorate Campus, Near Ramna Maidan, Ara
District : Bhojpur
PIN : 802301
Phone:06182-221312
Email - dm-bhojpur.bih@nic.in

Subject: In Re- OA No. 174/2024 (EZ) Sourabh Kumar Versus State of Bihar; pending before Hon'ble NGT (Eastern Zone) Kolkata.

Sir,

This is in reference to the above captioned subject pertaining to the issue of pollution caused to 'Prachin Ganga' a 10 km long tributary of the river Ganga (Arrah – Bihar) and order passed by Hon'ble NGT dated 08.08.2024 wherein respondents have been directed to file reply affidavits one week before the next date of hearing. NMCG is Respondent No. 3 in the present matter (order copy attached).

2. That for apprising the Hon'ble NGT in the present matter details / inputs may kindly be provided regarding the pollution abatement work done/action taken regarding the alleged dumping of muck and garbage, effectively transforming it into a drain.
3. It is requested that the concerned department/officials may be directed to provide the said information at the earliest. Further any other necessary details pertaining to the issue may also be provided on or before 15.09.2024.

(Encl. as above)

Yours sincerely,

(Anup Kumar Srivastava)
Executive Dir. Tech(NMCG)
Email: ed-technical@nmcg.nic.in

Copy to:

1. PS to the DG, NMCG
2. PS to ED (P), NMCG

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 681/2024

Sourabh Kumar

Applicant

Versus

State of Bihar

Respondent(s)

Date of hearing: 08.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER****ORDER**

1. This original application has been registered on the basis of the letter petition sent by the office bearer of Bhartiya Rashtriya Jaggsewa Sammittee, Ashok Vihar, Delhi.
2. In this O.A, the complainant has raised the grievance in respect of pollution in "Prachin Ganga" which is stated to be 10 Km long and is a tributary of river Ganga. The allegation is that on account throwing of muck the Pranchin Ganga has been converted into drain and it is full of garbage.
3. It is further stated that this river comes under Arrah, Municipal Corporation and is not properly maintained by local body which is creating health hazard to those visiting this river.
4. The O.A. raises substantial issue relating to compliance of environmental norms.
5. Hence, we implead following as respondents:

- i. Commissioner, Municipal Corporation - Arrah.
 - ii. Member Secretary, Bihar PCB.
 - iii. Chairman, NMCG.
6. Let notice be issue to the above respondents for filing their response before appropriate bench of the Tribunal at least one before the next date of hearing.
7. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore, OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.
8. List before Eastern Zonal Bench at Kolkata on 01.10.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 08, 2024
O.A. No. 681/2024
HB



भारतीय राष्ट्रीय जगसेवा पार्टी

BHARTIYA RASHTRIYA JAGSEWA PARTY

प्राथमिक कार्यालय: इन्दौर रोड, इन्दौर, मध्य प्रदेश, राष्ट्रीय राजमार्ग, जगसेवा पार्टी, इन्दौर, मध्य प्रदेश-491002

प्रधान कार्यालय मो० नं०: +91 9431 665780

पत्रांक: 6/REF/2023

दिनांक: 01-10-2023

2206/LP/2023
06/10/23

सेवा में,
माननीय न्यायाधीश
प्रकाश श्रीवास्तव
सभापति, (राष्ट्रीय हरित अधिकरण, नई दिल्ली)

विषय: गांगी नदी आरा भोजपुर बिहार की दुर्दशा के संबंध में,

महोदय,

आपको सादर सूचित करना है कि प्राचीन गांगी नदी जो 10 किलोमीटर लंबी है, और गंगा की सहायक नदी है यह मनुष्य द्वारा उत्पन्न कचड़े की वजह से आज एक नाले में बदल चुकी है। इसके आसपास कचरे का अंबार लगा है। आरा नगर-निगम के अंतर्गत आने वाले इस नदी का रखरखाव न होने के कारण इसका अस्तित्व खतरे में है। प्रतिवर्ष छठ करने वाले श्रद्धालु भारी संख्या में यहां एकत्रित होते हैं, जिनमें महिलाएं और बच्चे भी होते हैं। उनके स्वास्थ्य और जीवन पर खतरे की संभावना है। नगर-निगम, आरा को बहुत बार सूचित करने के बाद भी नगर-निगम आरा द्वारा कोई साफ-सफाई नहीं हुई और लगातार कूड़ा वहां फेंका जा रहा है। अतः श्रीमान आपसे निवेदन है कि उचित कार्रवाई करें। धन्यवाद

Saurabh Kumar
सौरभ कुमार
राष्ट्रीय महासचिव

13/10/23
22/10/23

f/jansewaparty

/brjp_for_bharat

o/jansewaparty

E-mail: bharatiyarashtriya@jansewaparty@gmail.com | Website: brjpforbharat.in



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 174 of 2024/EZ**

IN THE MATTER OF:

Sourabh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

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3.	Annexure II - Copy of NMCG letter dated 05.09.2024 to Arrah DCG and state PMG.	
4.	Annexure III - Copy of letter dated 25.09.2024 of Bihar State Pollution Control board.	
5.	Annexure IV - A copy of the letter dated September 30, 2024, from Arrah Nagar Nigam.	

THROUGH

DATE: 04/12/2024
PLACE: NEW DELHI

Ashok Prasad, Advocate,
Central Government Counsel
D-17B, Tagore Park,
Kolkata - 700039
Email- ashokadvhc@gmail.com
Mob- 9883069404

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 174 of 2024/EZ

IN THE MATTER OF:

Sourabh Kumar

..... Applicant

Versus

State of Bihar & Ors.

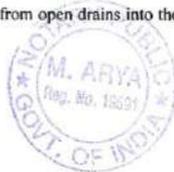
..... Respondents

**AFFIDAVIT ON BEHALF OF THE NATIONAL MISSION FOR CLEAN GANGA,
NEW DELHI IN COMPLIANCE OF THE ORDER DATED 08.08.2024.**

MOST RESPECTFULLY SHEWETH:

I, Anup Kumar Srivastava, aged about 57 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG) under the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi do hereby solemnly affirm and state as under:

1. That the deponent is conversant with the facts of the case on the basis of official records and is duly authorized and competent to swear this affidavit on behalf of the answering Respondents in aforesaid matter;
2. That at the outset it is submitted that NMCG is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the Environment (Protection) Act, 1986 vide notification no. S.O. No. 3187(E) dated 07.10.2016, published in the gazette of India. NMCG has been mandated with for the implementation of programs for protection, prevention and rejuvenation of river Ganga and its tributaries christened as the Namami Gange Programme (NGP) of the Central Government. The NGP focuses on effective abatement of pollution and rejuvenation, protection and management of the river Ganga and its tributaries through interventions like taking up sewerage infrastructure projects for interception, diversion and treatment of waste water discharge from open drains into the river through construction of new



(Handwritten signature)

STPs and/or rehabilitation and augmentation of existing STPs, laying of sewage pipelines etc.;

3. That in the present Original Application the complainant has raised concerns regarding pollution in the "Prachin Ganga," a 10 km long tributary of the river Ganga. The allegations include that the Prachin Ganga has been severely affected by the dumping of muck and garbage, effectively transforming it into a drain;
4. That the complaint further asserts that the "Prachin Ganga," a 10 km long tributary of the river Ganga, is falling under the jurisdiction of the Arrah (Bihar) Municipal Corporation, is not receiving adequate maintenance from the local body, which is resulting in significant health hazards for visitors;
5. That for pollution abatement, Arrah town has been identified by NMCG as priority town and State was requested to submit the proposal for pollution abatement. A DO letter dated 21.08.2024 from DG NMCG has also been sent to the state for submission of revised DPR for Arrah town. Now, state agency, Bihar Urban Infrastructure Development Corporation (BUIDCO) has submitted a DPR for pollution abatement of liquid waste on 12.09.2024, which is under examination of NMCG. A copy of DO letter dated 21.08.2024 is marked and annexed herewith as **Annexure I**;
6. That, in view of the issues raised by the complainant and in compliance of the Hon'ble NGT order 08.08.2024, the NMCG vide letter 05.09.2024 marked to Arrah DCG and state PMG, requests the concerned department/officials to provide details regarding pollution abatement work done and actions taken to address the alleged dumping of muck and garbage in Prachin Ganga. Copy of the NMCG letter dated 05.09.2024 issued to DM and SPMG is marked and annexed herewith as **Annexure II**;
7. That NMCG has received an action taken report dated 25.09.2024 from Bihar State Pollution Control Board wherein "BSPCB has in exercise of the powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, has directed the concerned authorities to:-

- i. Stop and Prevent dumping of solid waste on the banks of Gangi river in
- ii. Arrah, Bhojpur;



(Handwritten signature)

- iii. Take immediate steps for removal of the legacy waste dumped on the banks of Gangi river;
- iv. Take immediate action to stop dumping of mixed solid waste further, on the banks of Gangi river in Arrah, Bhojpur, and
- v. File an action taken report of the aforesaid directions within 15 days from the receipt of this notice."

Copy of letter dated 25.09.2024 from Bihar State Pollution Control Board is marked and annexed herewith as **Annexure- III**.

8. That it is also pertinent to mention here that, in addition to the action taken report, the NMCG received an email dated 07.10.2024 from SPMG which includes a response letter dated 30.09.2024 from Arrah Nagar Nigam. The Arrah Nagar Nigam response indicated that the garbage at the site is legacy waste and has not been dumped there for approximately five to six years. The disposal of the existing garbage is currently impeded by the significantly increased water level of the Ganga/Gangi river. Arrah Nagar Nigam has stated that the disposal will be carried out once the water level subsides. A copy of the letter dated September 30, 2024, from Arrah Nagar Nigam is attached as **Annexure - IV**.

Identify the deponent who signed before me



(Signature)

DEPONENT

VERIFICATION

I, Anup Kumar Srivastava above named deponent do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. Verified at New Delhi on this 04 DEC 2024 day of 2024.



(Signature)

DEPONENT

Date: 04 DEC 2024
Place: New Delhi

04 DEC 2024

ATTESTED
(Signature)
NOTARY PUBLIC



राजीव कुमार मिश्र, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA

D O No. Pr-12014/2020



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

Dated: 21st August, 2024

Ref.: D.O. No. Pr-12014/2020 dated 16th July 2024

Dear Anand,

"Namami Gange" is a flagship programme launched by the Indian Government with the aim of cleaning and rejuvenating the Ganges river & its tributaries. In the state of Bihar, 38 sewerage infrastructure projects aimed to create STP capacity of 756.70 MLD and approximately 1,792.59 Km of sewerage network to be laid have been approved at an estimated cost of Rs. 6,576.01 Crores under Namami Gange. These projects are in 32 different towns of Bihar.

2. These sewerage infrastructure projects are executed by Bihar Urban Infrastructure Development Corporation (BUIDCO) and supervised by State Program Management Group (SPMG) Bihar. All these projects are on high priority of Government and are being monitored on various platforms/ NGT Order compliances/ PMG-PMO/ CMC on regular basis.

3. Further, as per the priority of Namami Gange from a pollution abatement point of view, DPRs for 4 towns namely Jamaulpur, Barauni, Arrah & Katihar are pending for action from the State level as detailed in a list appended as Annexure with this letter. These pending DPRs need your apt personal attention for initiating these projects. I am hopeful that your personal intervention in the submission of DPRs for consideration under Namami Gange would help achieve the cherished goal of making river Ganga & its tributaries pollution-free.

Looking forward for an early action at your end, please.

Yours sincerely,


(Rajeev Kumar Mital)

Shri Anand Kishore, IAS
Principal Secretary,
Urban Development & Housing Department,
Govt. of Bihar



राष्ट्रीय स्वच्छ गंगा मिशन
प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002
NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi - 110002
Ph. : 011-23049528, Fax : 23049586, E-mail : dj@nmcg.nic.in



Annexure

DPR Yet to be received:

S No.	Name of project	Remarks
1	I&D and STP scheme for Jamalpur town, Bihar	Jamalpur is located on the main stem of river Ganga (Ganga listed under Priority IV as per CPCB PRS report of 2022). However, no DPR for the town has been submitted by State. DPR needs to be prepared by State.
2	I&D and STP scheme for Barauni town, Bihar	Barauni is located on the main stem of river Ganga (Ganga listed under Priority IV as per CPCB PRS report of 2022). However, no DPR for the town has been submitted by State. DPR needs to be prepared by State. State may indicate whether project for Barauni town is desired or not as no drains are reported to be out falling in river Ganga from this area.

DPR revision:

S No.	Name of project	Remarks
3	I&D and STP scheme for Arrah town, Bihar	NMCG vide letter dated 20.05.2024 requested SPMG/ BUIDCo to revise the DPR based on tapping of drains out falling into river Ganga. (Revised DPR is awaited from the State).
4	I&D and STP scheme for Katihar town, Bihar	NMCG vide email dated 20.08.2024 requested SPMG/ BUIDCo to submit the compliance report towards the observations of Third Party Appraisal Agency. (TPA agency shared the observations with BUIDCo on 18.08.2024).

URGENT/NGT MATTER
THROUGH SPEED POST/EMAIL

Q-23011/1/2024-O/o ED(TECH) NMCG

Dated 05.09.2024

To,
Sri Raj Kumar
District Magistrate
Office of the Collector & District Magistrate,
Collectorate Campus, Near Ramna Maidan, Ara
District : Bhojpur
PIN : 802301
Phone:06182-221312
Email - dm-bhojpur.bih@nic.in

Subject: In Re- OA No. 174/2024 (EZ) Sourabh Kumar Versus State of Bihar; pending before Hon'ble NGT (Eastern Zone) Kolkata.

Sir,

This is in reference to the above captioned subject pertaining to the issue of pollution caused to 'Prachin Ganga' a 10 km long tributary of the river Ganga (Arrah - Bihar) and order passed by Hon'ble NGT dated 08.08.2024 wherein respondents have been directed to file reply affidavits one week before the next date of hearing. NMCG is Respondent No. 3 in the present matter (order copy attached).

2. That for apprising the Hon'ble NGT in the present matter details / inputs may kindly be provided regarding the pollution abatement work done/action taken regarding the alleged dumping of muck and garbage, effectively transforming it into a drain.

3. It is requested that the concerned department/officials may be directed to provide the said information at the earliest. Further any other necessary details pertaining to the issue may also be provided on or before 15.09.2024.

(Encl. as above)

Yours sincerely,



(Anup Kumar Srivastava)
Executive Dir. Tech(NMCG)
Email: ed-technical@nmcg.nic.in

Copy to:

1. PS to the DG, NMCG
2. PS to ED (P), NMCG

**URGENT/NGT MATTER
THROUGH SPEED POST/EMAIL**

Q-23011/1/2024-O/e ED(TECH) NMCG

Dated 05.09.2024

To,
Project Director, SPMG
Group (Secretary Urban Development),
Government of Bihar
Vikash Bhawan, Bailey Road, Patna,
Bihar – 800001
Ph. No.: 0612-2215580,2210000
Email ID: urbansec-bih@nic.in

Subject: In Re- OA No. 174/2024 (EZ) Sourabh Kumar Versus State of Bihar; pending before Hon'ble NGT (Eastern Zone) Kolkata.

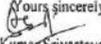
Sir,

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2. That for apprising the Hon'ble NGT in the present matter details / inputs may kindly be provided regarding the pollution abatement work done/action taken regarding the alleged dumping of muck and garbage, effectively transforming it into a drain.

3. It is requested that the concerned department/officials may be directed to provide the said information at the earliest. Further any other necessary details pertaining to the issue may also be provided on or before 15.09.2024.

(Encl. as above)

Yours sincerely,

(Anup Kumar Srivastava)
Executive Dir. Tech(NMCG)
Email: ed-technical@nmce.nic.in

Copy to:

1. PS to the DG, NMCG
2. PS to ED (P), NMCG



REGISTERED
BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan
Phone-0612-2261250/2262265, Fax-0612-2261050
E-mail: msbspcb-bih@gov.in, Website <http://bspcb.bihar.gov.in>

Ref. No.:-

Patna, dated:-

From

Dr. D.K. Shukla,
Chairman.

To

**The District Magistrate-Cum-Chairman,
District Environment Committee,
Bhojpur, Arrah.**

**The Municipal Commissioner,
Arrah Nagar Nigam,
Arrah.**

DIRECTION UNDER SECTION 33A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974.

- 1) **WHEREAS**, the Ministry of Environment, Forest and Climate Change, Government of India, has in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986, made the Solid Waste Management Rules, 2016.
- 2) **WHEREAS**, as per the rules contained in the Solid Waste Management Rules, 2016, (hereinafter referred to as the 'Rules, 2016') solid waste is to be collected, transported, processed and disposed in the manner and ways as provided in the Rules, 2016. Rule 15 of the Rules, 2016, provides for the duties and responsibilities of the local authorities which inter-alia, provides for door-to-door collection of solid waste; setting up of material recovery facilities or secondary storage facilities; provide training on solid waste management to waste pickers and waste collectors; direct waste generators to not litter; transport wastes to processing facilities; etc.



- 3) **WHEREAS**, a letter petition was filed before the Hon'ble National Green Tribunal, New Delhi, in which it has been alleged that on account of throwing muck the 'Prachin Ganga' (Gangi river) in the Arrah city, it has been converted into drain and it is full of garbage. The letter petition has been converted into Original Application No. 681 of 2024 and vide order dated 08.08.2024 the Hon'ble Tribunal was pleased to implead the Municipal Commissioner, Municipal Corporation- Arrah; Member Secretary, Bihar SPCB and Chairman, NMCG, as respondents and the matter has been transferred to the Hon'ble National Green Tribunal, Kolkata, for further adjudication.

- 4) **WHEREAS**, the banks of the Gangi river was inspected by the official of the State Board on 03.09.2024 and it was found that legacy waste is dumped towards the west side of the Gangi river and that due to high water level in Gangi River the water was touching the legacy waste.

- 5) **WHEREAS**, due to dumping of solid waste and presence of legacy waste on the banks of Gangi river the river was getting polluted and the dumped solid waste was getting mixed with the river water.

- 6) **WHEREAS**, the Hon'ble National Green Tribunal, New Delhi, in O.A. No. 606 of 2018 has directed the State of Bihar to take immediate steps for remediation of legacy waste. Further, vide order dated 17.07.2019 passed in O.A. No. 519 of 2019 legacy waste remediation was to commence in State of Bihar from 01.11.2019 and was to be completed in time bound manner.

I, therefore, in exercise of the powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, direct you to :-

- i. Stop and Prevent dumping of solid waste on the banks of Gangi river in Arrah, Bhojpur;



- ii. Take immediate steps for removal of the legacy waste dumped on the banks of Gangi river;
- iii. Take immediate action to stop dumping of mixed solid waste further, on the banks of Gangi river in Arrah, Bhojpur; and
- iv. File an action taken report of the aforesaid directions within 15 days from the receipt of this notice.

Enclosure: Inspection report.

Signed by

Devendra Kumar Shukla

Date: 25/09/2024 17:34:56
Chairman

Copy To: -

Patna, Dated:

- I. The Director General, National Mission for Clean Ganga, Ministry of Jal Sakti, Government of India, for information and necessary action.
- II. Secretary to the Government, Urban Development and Housing Department, Government of Bihar, for information and necessary action.
- III. The Divisional Forest Officer-Cum-Member Convener, District Environment Committee, Arrah, Bhojpur, for information and necessary action.
- IV. The R.O. Patna, for information and necessary action.
- V. The Board Analyst, for information and necessary action.
- VI. Legal Cell for records.

निरीक्षण प्रतिवेदनसदस्य सचिव

बिहार राज्य प्रदूषण नियंत्रण पर्वट का पत्रांक 886, दिनांक 22.08.2024 एवं माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली में दायर O.A. No. 681/2024/PB, Surabh Kumar V/S The State of Bihar के मामले में दिनांक 08.08.2024 को पारित आदेश के अनुपालन के क्रम में दिनांक 03.09.2024 को नगर आयुक्त, आरा नगर निगम, आरा तथा श्री प्रेम कुमार, सहायक की उपस्थिति में आरा, भोजपुर जिला के प्राचीन गांगी नदी (Ganggi river) में कचरा फेंके जाने के मामले में निरीक्षण किया गया।

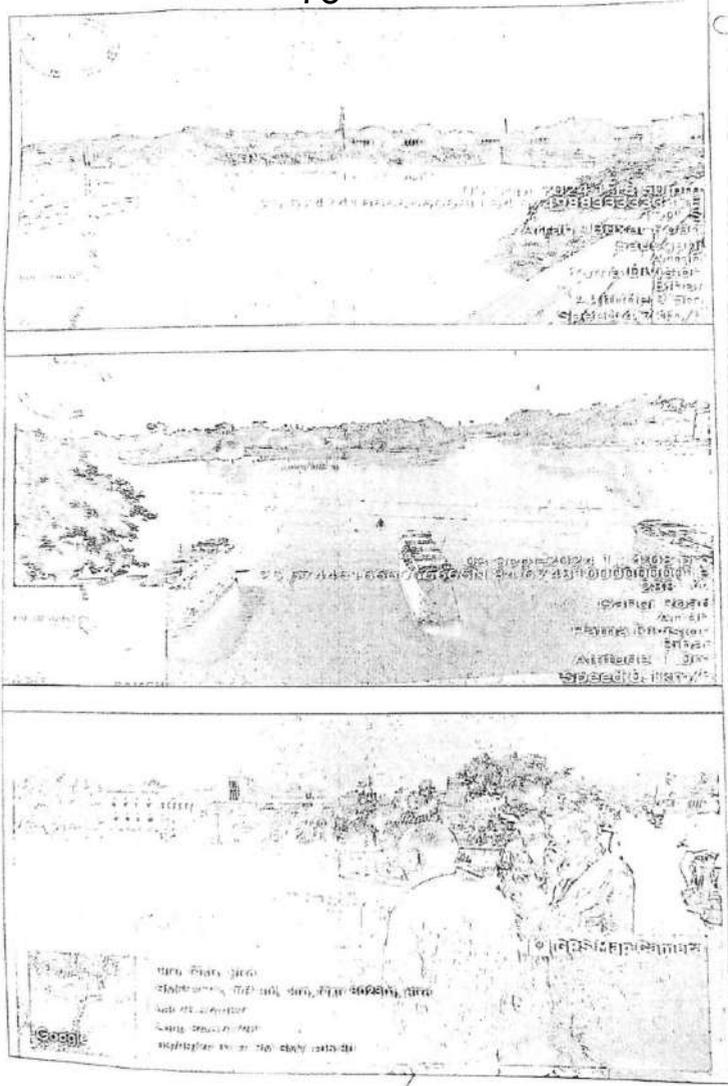
गांगी नदी, आरा, भोजपुर जिला में स्थित एक प्रमुख नदी है। यह नदी, गंगा नदी की एक सहायक नदी है और आरा शहर के लगभग बीच से गुजरती है। यह नदी, आरा जिला के विभिन्न हिस्सों से होकर गुजरती है और गंगा नदी में मिल जाती है। गांगी नदी का उल्लेख पौराणिक कथाओं में भी मिलता है।

निरीक्षण के क्रम में पाया गया कि गांगी नदी के किनारे (waste-side) में legacy waste / old solid waste, dumped है। गांगी नदी में बाढ़ के कारण जलस्तर बढ़ गया है, जिसके कारण जलस्तर, विरासती ठोस अपशिष्ट को touch कर रहा है। नगर आयुक्त, आरा नगर निगम, आरा द्वारा यह जानकारी दी गई कि लगभग चार (04) वर्ष पूर्व से ही गांगी नदी के किनारे ठोस अपशिष्ट का गिराना बंद कर दिया गया है। गर्मी के दिनों में गांगी नदी की चौड़ाई बहुत ही कम हो जाती है।

उपरोक्त तथ्यों के आलोक में आरा नगर निगम को legacy waste को remove करने के लिए एक Direction दिया जा सकता है, ताकि गांगी नदी के पानी को प्रदूषित होने से बचाया जा सके। सरकार और स्थानीय प्रशासन को चाहिए कि वे गांगी नदी को साफ रखने के लिए आवश्यक कदम उठाएं और ठोस अपशिष्ट /Municipal Waste Water को नदी में डालने से रोकें।

(फोटोग्राफस संलग्न)

विश्वामाजन
नीलिनी
05.09.24
(नीलिनी मोहन सिंह)
वैज्ञानिक।



Inspection report

Member Secretary,

In compliance with the letter No. 886 of Bihar State Pollution Control Board, dated 22.08.2024 and the order passed on 08.08.2024 in the case of O.A. No. 681/2024/PB, Surabh Kumar V/S The State of Bihar, filed in the Hon'ble National Green Tribunal, Principal Bench, Delhi, an inspection was conducted on 03.09.2024 in the presence of Municipal Commissioner, Ara Municipal Corporation, Ara and Mr. Prem Kumar, Assistant, in the matter of dumping of garbage in the ancient Gangi river in Ara, Bhojpur district.

Gangi River is a major river located in Arrah, Bhojpur district. This river is a tributary of the Ganges River and passes almost through the middle of Arrah city. This river passes through various parts of Arrah district and merges with the Ganges River. Gangi River is also mentioned in mythology.

During the inspection it was found that legacy waste/Old solid waste is dumped on the banks of Gangi River. The water level in the Gangi river has increased due to floods, due to which the water level is touching the legacy solid waste. The Municipal Commissioner, Arrah Municipal Corporation, Arrah informed that dumping of legacy waste on the banks of the Gangi river has been stopped since about four (04) years ago. The width of the Gangi river becomes very less during summers.

In the light of the above facts, a direction can be given to Arrah Municipal Corporation to remove legacy waste, so that the water of the Gangi river can be saved from getting polluted. The government and local administration should take necessary steps to keep the Gangi river clean and stop dumping of solid waste / municipal waste water into the river.

(Photographs attached)

Yours Faithfully,
Nalini Mohan Singh
Scientist
05.09.2024

-Typed Copy-

कार्यालय आरा नगर निगम आरा

पत्रांक 1869

प्रेषक,

नगर आयुक्त,
आरा नगर निगम आरा।

सेवा में,

परियोजना पदाधिकारी,

—सह—

अपर निदेशक,
नगर विकास एवं आवास विभाग,
बिहार, पटना।

आरा, दिनांक 30 वीं सितम्बर, 2024

S.O-03
MKCC

विषय:-
प्रसंग:-
महाराज,

गांगी नदी के आस-पास लगे कचड़े की सफाई नहीं होने के संबंध में।
विभागीय BGCMS पत्रांक-308 दिनांक- 25.09.2024 के सदर में।

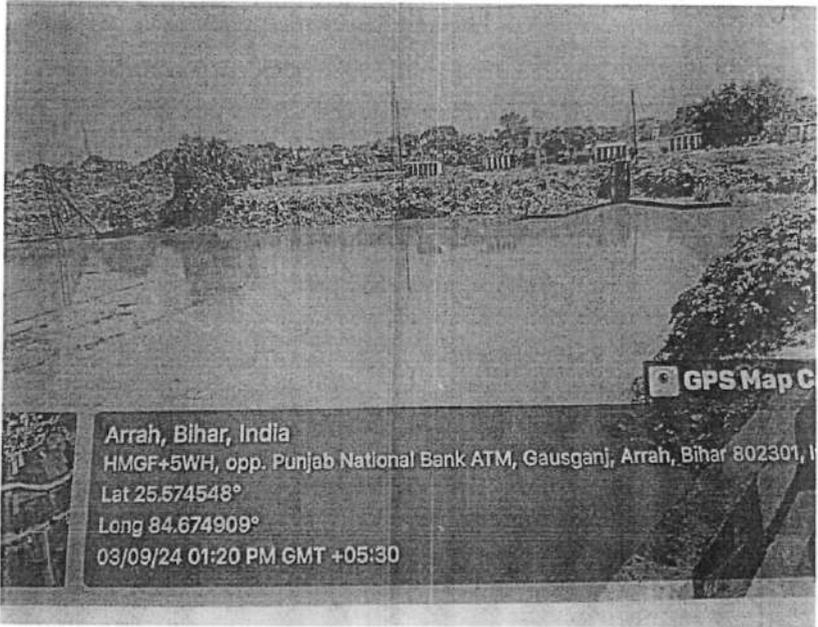
उपर्युक्त विषय के संबंध में सूचित करना है कि प्राप्त आवेदन के आलोक में गांगी नदी के आस/पास फेंके गये कचरा के निस्तारण हेतु स्थल की जाँच कराई गई। जाँच के क्रम में पाया गया कि उक्त स्थल पर पड़ा हुआ कचरा Legacy Waste है। वर्तमान में लगभग पाँच से छह वर्ष पूर्व से ही गांगी नदी के आस पास कचरा नहीं गिराया जा रहा है। जहाँ तक पूर्व से रखे गये कचरा के निस्तारण का प्रश्न है। वर्तमान में गंगा/गांगी नदी के जलस्तर में काफी वृद्धि होने के कारण कचरा को हटाना संभव नहीं है। जलस्तर में कमी होने के बाद निस्तारण कराया जायेगा।

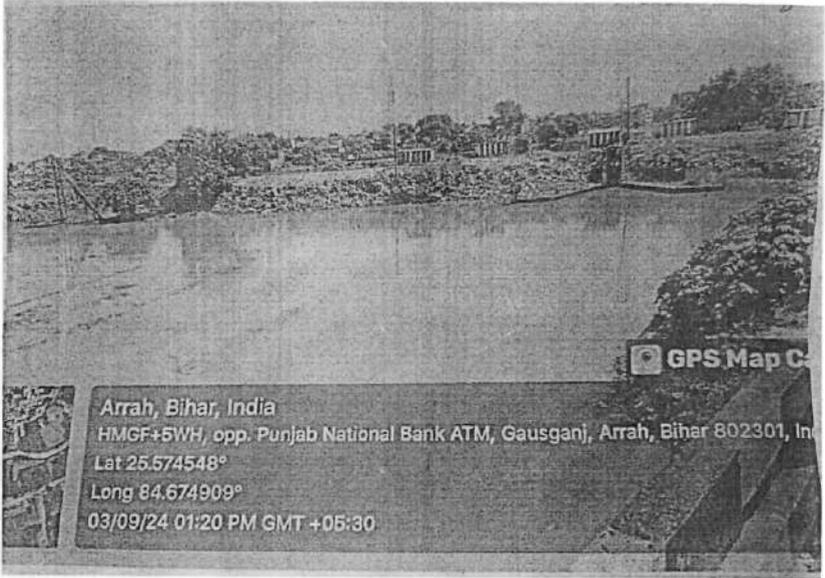
अतः उक्त के आलोक में जाँच प्रतिवेदन एवं स्थल फोटो की छायाप्रति इस पत्र के साथ संलग्न कर अग्रतर कार्रवाई हेतु भेजी जा रही है।

जाँच
01/10/2024
Spm
01/10/24

विश्वासभाजन

नगर आयुक्त,
आरा नगर निगम आरा।





ANNEXURE IV

Office of Arrah Municipal Corporation ArrahLetter no. 1869

Sender,
Municipal Commissioner,
Arrah Municipal Corporation Arrah.

To,
Project Officer,
-cum-
Additional Director,
Urban Development and Housing Department,
Bihar, Patna.

Arrah, September 30, 2024

Subject: Regarding non-cleaning of garbage around river Gangi.

Context: In reference to Departmental BGCMS letter no. 308 dated 25.09.2024.

Sir,

Regarding the above mentioned subject, it is to be informed that in the light of the application received, the site for disposal of garbage dumped near the Gangi river was inspected. During the investigation, it was found that the garbage lying at the said site is legacy waste. At present, garbage is not being dumped near the Gangi river since about five to six years. As far as the question of disposal of garbage kept earlier is concerned, it is not possible to remove the garbage due to considerable increase in the water level of Ganga/Gangi river at present. Disposal will be done after the water level decreases.

Therefore, in the light of the above, the investigation report and a copy of the site photograph are being attached with this letter and sent for further action.

Yours faithfully,
Municipal Commissioner
Arrah Municipal Corporation Arrah

-TYPED COPY-

To,
Municipal Commissioner,
Nagar Nigam Arrah
Subject: Garbage dumped near the Gangi River

Sir,

That during the investigation it was found that the Garbage near the Gangi River is 5 - 6 years old and due to the increase in the water level in the Gangi river, it cannot be cleaned. At present, no Garbage has been disposed near Gangi River by Municipal Corporation.

Therefore, the information is kindly submitted you.

Yours Faithfully,
Rajneesh Kumar Choudhary,
Sanitary Inspector
Municipal Corporation, Arrah,
Ward- 1 to 15

-TYPED COPY-

IA NO. of 2025 in OA 174/2024

1 message

ASHOK PRASAD <ashokadvhc@gmail.com>

Tue, Aug 12, 2025 at 6:37 PM

To: surendra kumar <surendra_kr15@rediffmail.com>, Amrita Pandey <amritalegal@gmail.com>

Sir/Madam

With reference to above please find attached herewith the copy of IA for your reference.

Regards

Ashok Prasad
Advocate
9883069404

 **IA No. of 2025 in OA 174 OF 2024.pdf**
9846K

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 174 of 2024/EZ**

IN THE MATTER OF:

Sourabh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

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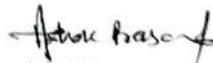
<u>Sr. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Affidavit in compliance of order dated 08.08.2024 on Behalf of Respondent No. 3 (National Mission for Clean Ganga, Ministry of Water Resources)	1 to 3
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THROUGH

DATE:

12/08/25

PLACE: NEW DELHI-Kolkata,


 Ashok Prasad, Advocate,
 Central Government Counsel
 D-17B, Tagore Park,
 Kolkata - 700039
 Email- ashokadvhc@gmail.com
 Mob- 9883069404

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 174 of 2024/EZ**

IN THE MATTER OF:

Sourabh Kumar Applicant

Versus

State of Bihar & Ors. Respondents

**AFFIDAVIT ON BEHALF OF THE NATIONAL MISSION FOR CLEAN GANGA,
NEW DELHI IN COMPLIANCE OF THE ORDER DATED 08.08.2024.**

MOST RESPECTFULLY SHEWETH:

I, Anup Kumar Srivastava, aged about 57 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG) under the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi do hereby solemnly affirm and state as under:

1. That the deponent is conversant with the facts of the case on the basis of official records and is duly authorized and competent to swear this affidavit on behalf of the answering Respondents in aforesaid matter;
2. That at the outset it is submitted that NMCG is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the Environment (Protection) Act, 1986 vide notification no. S.O. No. 3187(E) dated 07.10.2016, published in the gazette of India. NMCG has been mandated with for the implementation of programs for protection, prevention and rejuvenation of river Ganga and its tributaries christened as the Namami Gange Programme (NGP) of the Central Government. The NGP focuses on effective abatement of pollution and rejuvenation, protection and management of the river Ganga and its tributaries through interventions like taking up sewerage infrastructure projects for interception, diversion and treatment of waste water discharge from open drains into the river through construction of new



STPs and/or rehabilitation and augmentation of existing STPs, laying of sewage pipelines etc.;

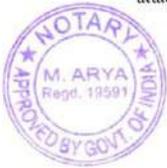
3. That in the present Original Application the complainant has raised concerns regarding pollution in the "Prachin Ganga," a 10 km long tributary of the river Ganga. The allegations include that the Prachin Ganga has been severely affected by the dumping of muck and garbage, effectively transforming it into a drain;
4. That the complaint further asserts that the "Prachin Ganga," a 10 km long tributary of the river Ganga, is falling under the jurisdiction of the Arrah (Bihar) Municipal Corporation, is not receiving adequate maintenance from the local body, which is resulting in significant health hazards for visitors;
5. That for pollution abatement, Arrah town has been identified by NMCG as priority town and State was requested to submit the proposal for pollution abatement. A DO letter dated 21.08.2024 from DG NMCG has also been sent to the state for submission of revised DPR for Arrah town. Now, state agency, Bihar Urban Infrastructure Development Corporation (BUIDCO) has submitted a DPR for pollution abatement of liquid waste on 12.09.2024, which is under examination of NMCG. A copy of DO letter dated 21.08.2024 is marked and annexed herewith as **Annexure I**;
6. That, in view of the issues raised by the complainant and in compliance of the Hon'ble NGT order 08.08.2024, the NMCG vide letter 05.09.2024 marked to Arrah DCG and state PMG, requests the concerned department/officials to provide details regarding pollution abatement work done and actions taken to address the alleged dumping of muck and garbage in Prachin Ganga. Copy of the NMCG letter dated 05.09.2024 issued to DM and SPMG is marked and annexed herewith as **Annexure II**;
7. That NMCG has received an action taken report dated 25.09.2024 from Bihar State Pollution Control Board wherein "BSPCB has in exercise of the powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, has directed the concerned authorities to:
 - i. Stop and Prevent dumping of solid waste on the banks of Ganga river in
 - ii. Arrah, Bhojpur;



- iii. Take immediate steps for removal of the legacy waste dumped on the banks of Gangi river;
- iv. Take immediate action to stop dumping of mixed solid waste further, on the banks of Gangi river in Arrah, Bhojpur; and
- v. File an action taken report of the aforesaid directions within 15 days from the receipt of this notice."

Copy of letter dated 25.09.2024 from Bihar State Pollution Control Board is marked and annexed herewith as **Annexure- III**.

8. That it is also pertinent to mention here that, in addition to the action taken report, the NMCG received an email dated 07.10.2024 from SPMG which includes a response letter dated 30.09.2024 from Arrah Nagar Nigam. The Arrah Nagar Nigam response indicated that the garbage at the site is legacy waste and has not been dumped there for approximately five to six years. The disposal of the existing garbage is currently impeded by the significantly increased water level of the Ganga/Gangi river. Arrah Nagar Nigam has stated that the disposal will be carried out once the water level subsides. A copy of the letter dated September 30, 2024, from Arrah Nagar Nigam is attached as **Annexure - IV**.



DEPONENT

VERIFICATION

I, Anup Kumar Srivastava above named deponent do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. Verified at New Delhi on this 06 day of AUG 2025.

Identify the Deponent who Signed before me

ATTESTED

DEPONENT

NOTARY PUBLIC

06 AUG 2025

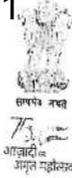


Date:

Place: New Delhi



91



राजीव कुमार मित्तल, मा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA
D O No. Pr-12014/2020

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

Dated: 21st August, 2024Ref.: D.O. No. Pr-12014/2020 dated 16th July 2024

Dear Anand,

"Namami Gange" is a flagship programme launched by the Indian Government with the aim of cleaning and rejuvenating the Ganges river & its tributaries. In the state of Bihar, 38 sewerage infrastructure projects aimed to create STP capacity of 756.70 MLD and approximately 1,792.59 Km of sewerage network to be laid have been approved at an estimated cost of Rs. 6,576.01 Crores under Namami Gange. These projects are in 32 different towns of Bihar.

2. These sewerage infrastructure projects are executed by Bihar Urban Infrastructure Development Corporation (BUIDCo) and supervised by State Program Management Group (SPMG) Bihar. All these projects are on high priority of Government and are being monitored on various platforms/ NGT Order compliances/ PMG-PMO/ CMC on regular basis.

3. Further, as per the priority of Namami Gange from a pollution abatement point of view, DPRs for 4 towns namely Jamaulpur, Barauni, Arrah & Katihar are pending for action from the State level as detailed in a list appended as Annexure with this letter. These pending DPRs need your apt personal attention for initiating these projects. I am hopeful that your personal intervention in the submission of DPRs for consideration under Namami Gange would help achieve the cherished goal of making river Ganga & its tributaries pollution-free.

Looking forward for an early action at your end, please.

Yours sincerely,

(Rajeev Kumar Mital)

Shri Anand Kishora, IAS
Principal Secretary,
Urban Development & Housing Department,
Govt. of Bihar



राष्ट्रीय स्वच्छ गंगा मिशन
प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम इन्डिया गेट, नई दिल्ली-110002
NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi - 110002
Ph. : 011-23049526, Fax : 23049566, E-mail : dg@nmcg.nic.in



Annexure

DPR Yet to be received:

S No.	Name of project	Remarks
1	I&D and STP scheme for Jamalpur town, Bihar	Jamalpur is located on the main stem of river Ganga (Ganga listed under Priority IV as per CPCB PRS report of 2022). However, no DPR for the town has been submitted by State. DPR needs to be prepared by State.
2	I&D and STP scheme for Barauni town, Bihar	Barauni is located on the main stem of river Ganga (Ganga listed under Priority IV as per CPCB PRS report of 2022). However, no DPR for the town has been submitted by State. DPR needs to be prepared by State. State may indicate whether project for Barauni town is desired or not as no drains are reported to be out falling in river Ganga from this area.

DPR revision:

S No.	Name of project	Remarks
3	I&D and STP scheme for Arrah town, Bihar	NMCG vide letter dated 20.05.2024 requested SPMG/ BUIDCo to revise the DPR based on tapping of drains out falling into river Gangi. (Revised DPR is awaited from the State).
4	I&D and STP scheme for Katihar town, Bihar	NMCG vide email dated 20.08.2024 requested SPMG/ BUIDCo to submit the compliance report towards the observations of Third Party Appraisal Agency. (TPA agency shared the observations with BUIDCo on 18.08.2024).



URGENT/NGT MATTER
THROUGH SPEED POST/EMAIL

Q-2301 U/2024-O/6 ED(TECH) NMCG

Dated 05.09.2024

To,
Project Director, SPMG
Group (Secretary Urban Development),
Government of Bihar
Vikash Bhawan, Bailey Road, Patna,
Bihar - 800001
Ph. No.: 0612-2215580, 2210000
Email ID: urbausec-bih@nic.in

Subject: In Re- OA No. 174/2024 (EZ) Sourabh Kumar Versus State of Bihar; pending before Hon'ble NGT (Eastern Zone) Kolkata.

Sir,

This is in reference to the above captioned subject pertaining to the issue of pollution caused to 'Prachin Ganga' a 10 km long tributary of the river Ganga (Arrah - Bihar) and order passed by Hon'ble NGT dated 08.08.2024 wherein respondents have been directed to file reply affidavits one week before the next date of hearing. NMCG is Respondent No. 3 in the present matter (order copy attached).

2. That for apprising the Hon'ble NGT in the present matter details / inputs may kindly be provided regarding the pollution abatement work done/action taken regarding the alleged dumping of muck and garbage, effectively transforming it into a drain.

3. It is requested that the concerned department/officials may be directed to provide the said information at the earliest. Further any other necessary details pertaining to the issue may also be provided on or before 15.09.2024.

(Encl. as above)

Yours sincerely,

(Anup Kumar Srivastava)

Executive Dir. Tech(NMCG)

Email: ed-technical@nmcg.nic.in

Copy to:

1. PS to the DG, NMCG
2. PS to ED (P), NMCG



URGENT/NGT MATTER
THROUGH SPEED POST/EMAIL

Q-2301/11/2024-O/o ED(Tech) NMCG

Dated 05.09.2024

To,
Sri Raj Kumar
District Magistrate
Office of the Collector & District Magistrate,
Collectorate Campus, Near Ramna Maidan, Ara
District : Bhojpur
PIN : 802301
Phone:06182-221312
Email - dm-bhojpur.bih@nic.in

Subject: In Re- OA No. 174/2024 (EZ) Sourabh Kumar Versus State of Bihar; pending before Hon'ble NGT (Eastern Zone) Kolkata.

Sir,

This is in reference to the above captioned subject pertaining to the issue of pollution caused to 'Prachin Ganga' a 10 km long tributary of the river Ganga (Arrah - Bihar) and order passed by Hon'ble NGT dated 08.08.2024 wherein respondents have been directed to file reply affidavits one week before the next date of hearing. NMCG is Respondent No. 3 in the present matter (order copy attached).

2. That for apprising the Hon'ble NGT in the present matter details / inputs may kindly be provided regarding the pollution abatement work done/action taken regarding the alleged dumping of muck and garbage, effectively transforming it into a drain.
3. It is requested that the concerned department/officials may be directed to provide the said information at the earliest. Further any other necessary details pertaining to the issue may also be provided on or before 15.09.2024.

(Encl. as above)

Yours sincerely,

(Anup Kumar Srivastava)

Executive Dir. Tech(NMCG)

Email: ed-technical@nmcg.nic.in

Copy to:

1. PS to the DG, NMCG
2. PS to ED (P), NMCG



REGISTERED
BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050

E-mail: msbspbcb-bih@gov.in, Website <http://bspbcb.bihar.gov.in>

Ref. No.:-

Patna, dated:-

From

Dr. D.K. Shukla,
Chairman.

To

**The District Magistrate-Cum-Chairman,
District Environment Committee,
Bhojpur, Arrah.**

**The Municipal Commissioner,
Arrah Nagar Nigam,
Arrah.**

DIRECTION UNDER SECTION 33A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974.

- 1) **WHEREAS**, the Ministry of Environment, Forest and Climate Change, Government of India, has in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986, made the Solid Waste Management Rules, 2016.
- 2) **WHEREAS**, as per the rules contained in the Solid Waste Management Rules, 2016, (hereinafter referred to as the 'Rules, 2016') solid waste is to be collected, transported, processed and disposed in the manner and ways as provided in the Rules, 2016. Rule 15 of the Rules, 2016, provides for the duties and responsibilities of the local authorities which inter-alia, provides for door-to-door collection of solid waste; setting up of material recovery facilities or secondary storage facilities; provide training on solid waste management to waste pickers and waste collectors; direct waste generators to not litter; transport wastes to processing facilities; etc.

- 3) **WHEREAS**, a letter petition was filed before the Hon'ble National Green Tribunal, New Delhi, in which it has been alleged that on account of throwing muck the 'Prachin Ganga' (Gangi river) in the Arrah city, it has been converted into drain and it is full of garbage. The letter petition has been converted into Original Application No. 681 of 2024 and vide order dated 08.08.2024 the Hon'ble Tribunal was pleased to implead the Municipal Commissioner, Municipal Corporation- Arrah; Member Secretary, Bihar SPCB and Chairman, NMCG, as respondents and the matter has been transferred to the Hon'ble National Green Tribunal, Kolkata, for further adjudication.
- 4) **WHEREAS**, the banks of the Gangi river was inspected by the official of the State Board on 03.09.2024 and it was found that legacy waste is dumped towards the west side of the Gangi river and that due to high water level in Gangi River the water was touching the legacy waste.
- 5) **WHEREAS**, due to dumping of solid waste and presence of legacy waste on the banks of Gangi river the river was getting polluted and the dumped solid waste was getting mixed with the river water.
- 6) **WHEREAS**, the Hon'ble National Green Tribunal, New Delhi, in O.A. No. 606 of 2018 has directed the State of Bihar to take immediate steps for remediation of legacy waste. Further, vide order dated 17.07.2019 passed in O.A. No. 519 of 2019 legacy waste remediation was to commence in State of Bihar from 01.11.2019 and was to be completed in time bound manner.

I, therefore, in exercise of the powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, direct you to :-

- i. Stop and Prevent dumping of solid waste on the banks of Gangi river in Arrah, Bhojpur;

- ii. Take immediate steps for removal of the legacy waste dumped on the banks of Gangi river;
- iii. Take immediate action to stop dumping of mixed solid waste further, on the banks of Gangi river in Arrah, Bhojpur, and
- iv. File an action taken report of the aforesaid directions within 15 days from the receipt of this notice.

Enclosure: Inspection report.

Signed by

Devendra Kumar Shukla

Date: ~~25/09/2024~~ 17:34:56
Chairman

Copy To.: -

Patna, Dated:

- I. The Director General, National Mission for Clean Ganga, Ministry of Jal Sakti, Government of India, for information and necessary action.
- II. Secretary to the Government, Urban Development and Housing Department, Government of Bihar, for information and necessary action.
- III. The Divisional Forest Officer-Cum-Member Convener, District Environment Committee, Arrah, Bhojpur, for information and necessary action.
- IV. The R.O. Patna, for information and necessary action.
- V. The Board Analyst, for information and necessary action.
- VI. Legal Cell for records.

15

निरीक्षण प्रतिवेदनसदस्य सचिव

बिहार राज्य प्रदूषण नियंत्रण बर्षद का पत्रांक 886, दिनांक 22.08.2024 एवं माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली में दायर O.A. No. 631/2024/PB, Surabh Kumar V/S The State of Bihar के मामले में दिनांक 03.08.2024 को पारित आदेश के अनुपालन के क्रम में दिनांक 03.09.2024 को नगर आयुक्त, आरा नगर निगम, आरा तथा श्री प्रेम कुमार, सहायक की उपस्थिति में आरा, भोजपुर जिला के प्राचीन गांगी नदी (Ganggi river) में कचरा फेंके जाने के मामले में निरीक्षण किया गया।

गांगी नदी, आरा, भोजपुर जिला में स्थित एक प्रमुख नदी है। यह नदी, गंगा नदी की एक सहायक नदी है और आरा शहर के लगभग बीच से गुजरती है। यह नदी, आरा जिला के विभिन्न हिस्सों से होकर गुजरती है और गंगा नदी में मिल जाती है। गांगी नदी का उल्लेख पौराणिक कथाओं में भी मिलता है।

निरीक्षण के क्रम में पाया गया कि गांगी नदी के किनारे (waste-side) में legacy waste / old solid waste, dumped है। गांगी नदी में बाढ़ के कारण जलस्तर बढ़ गया है, जिसके कारण जलस्तर, विरासती टोस अपशिष्ट को touch कर रहा है। नगर आयुक्त, आरा नगर निगम, आरा द्वारा यह जानकारी दी गई कि लगभग चार (04) वर्ष पूर्व से ही गांगी नदी के किनारे टोस अपशिष्ट का गिराना बंद कर दिया गया है। गर्मी के दिनों में गांगी नदी की चौड़ाई बहुत ही कम हो जाती है।

उपरोक्त तथ्यों के आलोक में आरा नगर निगम को legacy waste को remove करने के लिए एक Direction दिया जा सकता है, ताकि गांगी नदी के पानी को प्रदूषित होने से बचाया जा सके। सरकार और स्थानीय प्रशासन को चाहिए कि वे गांगी नदी को साफ रखने के लिए आवश्यक कदम उठाएं और नगर अपशिष्ट /Municipal Waste Water को नदी में डालने से रोकें।

(फोटोग्राफस संलग्न)

विश्वासभाजन

नीलिनी
05.09.24
(नीलिनी मोहन सिंह)
बैज्ञानिक।



Inspection report

Member Secretary,

In compliance with the letter No. 886 of Bihar State Pollution Control Board, dated 22.08.2024 and the order passed on 08.08.2024 in the case of O.A. No. 681/2024/PB, Surabh Kumar V/S The State of Bihar, filed in the Hon'ble National Green Tribunal, Principal Bench, Delhi, an inspection was conducted on 03.09.2024 in the presence of Municipal Commissioner, Ara Municipal Corporation, Ara and Mr. Prem Kumar, Assistant, in the matter of dumping of garbage in the ancient Gangi river in Ara, Bhojpur district.

Gangi River is a major river located in Arrah, Bhojpur district. This river is a tributary of the Ganges River and passes almost through the middle of Arrah city. This river passes through various parts of Arrah district and merges with the Ganges River. Gangi River is also mentioned in mythology.

During the inspection it was found that legacy waste/Old solid waste is dumped on the banks of Gangi River. The water level in the Gangi river has increased due to floods, due to which the water level is touching the legacy solid waste. The Municipal Commissioner, Arrah Municipal Corporation, Arrah informed that dumping of legacy waste on the banks of the Gangi river has been stopped since about four (04) years ago. The width of the Gangi river becomes very less during summers.

In the light of the above facts, a direction can be given to Arrah Municipal Corporation to remove legacy waste, so that the water of the Gangi river can be saved from getting polluted. The government and local administration should take necessary steps to keep the Gangi river clean and stop dumping of solid waste / municipal waste water into the river.

(Photographs attached)

Yours Faithfully,
Nalini Mohan Singh
Scientist
05.09.2024

-Typed Copy-

कार्यालय आरा नगर निगम आरा

पत्रांक-1869

प्रेषक,

नगर आयुक्त,
आरा नगर निगम आरा।

सेवा में,

परियोजना पदाधिकारी,

-सह-

अपर निदेशक,

नगर विकास एवं आवास विभाग,
बिहार, पटना।

आरा, दिनांक 30 वीं सितम्बर, 2024

विषय:-

गांगी नदी के आस-पास लगे कचरे की सफाई नहीं होने के संबंध में।

प्रसंग:-

विभागीय BGCMs पत्रांक-308 दिनांक- 25.09.2024 के संदर्भ में।

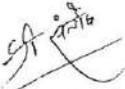
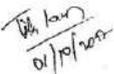
महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि प्राप्त आवेदन के आलोक में गांगी नदी के आस/पास फेंके गये कचरा के निस्तारण हेतु स्थल की जांच कराई गई। जांच के क्रम में पाया गया कि उक्त स्थल पर पड़ा हुआ कचरा Legacy Waste है। वर्तमान में लगभग पाँच से छह वर्ष पूर्व से ही गांगी नदी के आस पास कचरा नहीं गिराया जा रहा है। जहाँ तक पूर्व से रखे गये कचरा के निस्तारण का प्रश्न है। वर्तमान में गंगा/गांगी नदी के जलस्तर में काफी वृद्धि होने के कारण कचरा को हटाना संभव नहीं है। जलस्तर में कमी होने के बाद निस्तारण कराया जायेगा।

अतः उक्त के आलोक में जांच प्रतिवेदन एवं स्थल फोटो की छायाप्रति इस पत्र के साथ संलग्न कर अग्रतर कार्रवाई हेतु भेजी जा रही है।

विश्वासभाजन


नगर आयुक्त,
आरा नगर निगम आरा।



01/10/2024


01/10/2024

सेवा में,

श्री जगन् नगर आधुनिक अस्पताल
- गिर गिरगा, राणा

विषय- गाँधी के जन्म कक्षा के संविधान के

अवकाश।

निवेदन पूर्णक कहना है कि (पत्र गीतिका) के 10/1/19
पत्रा तथा कि गाँधी नदी के पास जो कक्षा है के विषय 5 से 6
वर्ष पुराना है एवं गाँधी नदी के काफी जल बहा वह जल
के कारण उस कक्षा की सफाई नहीं हो सकती है वरिष्ठ के
गाँधी नदी के आस पास नगर विभाग के द्वारा कुछ कचरा गरी डाला
जाता है।

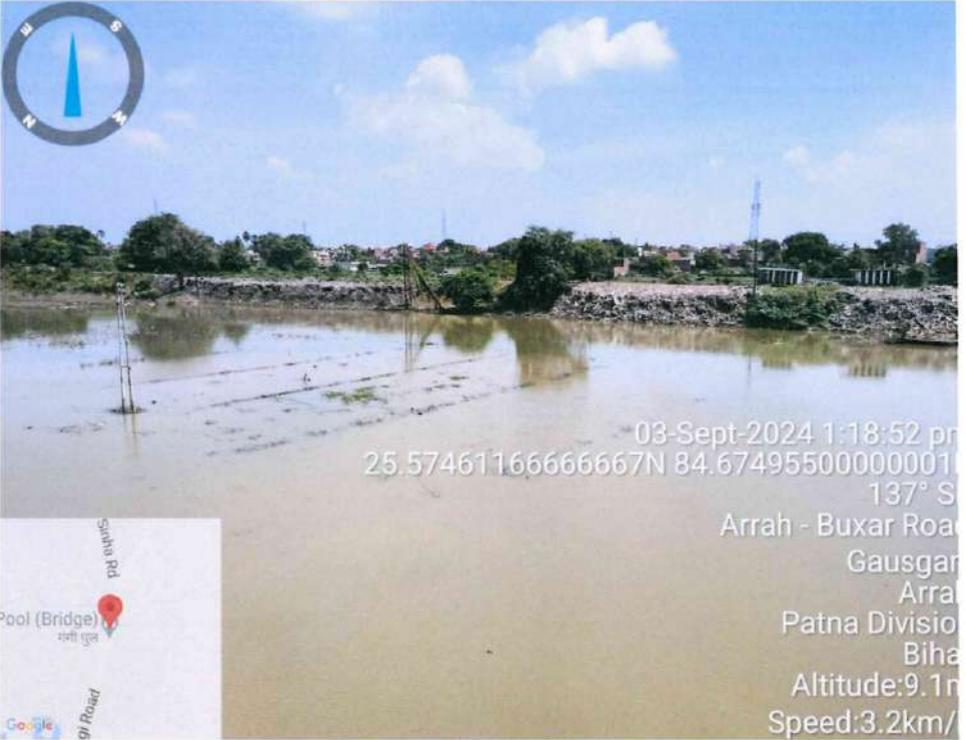
अतः श्री जगन् को धन्यवाद सादर प्रार्थना।

आपका विठ्ठलम
रजनीश कुमारी
प्रो सफाई विभाग
नगर विभाग, आन
75-1 से 15/15



03-Sept-2024 1:18:50 pm
25.574741666666668N 84.67498833333333E
160°
Arrah - Buxar Road
Gausgarh
Arrah
Patna Division
Bihar
Altitude: 9.5m
Speed: 4.7km/h





03-Sept-2024 1:18:52 pm
25.57461166666667N 84.67495500000001E
137° S
Arrah - Buxar Road
Gausgarh
Arrah
Patna Division
Bihar
Altitude: 9.1m
Speed: 3.2km/h





ANNEXURE IV

Office of Arrah Municipal Corporation ArrahLetter no. 1869

Sender,
Municipal Commissioner,
Arrah Municipal Corporation Arrah.

To,
Project Officer,
-cum-
Additional Director,
Urban Development and Housing Department,
Bihar, Patna.

Arrah, September 30, 2024

Subject: Regarding non-cleaning of garbage around river Gangi.Context: In reference to Departmental BGCMS letter no. 308 dated 25.09.2024.

Sir,

Regarding the above mentioned subject, it is to be informed that in the light of the application received, the site for disposal of garbage dumped near the Gangi river was inspected. During the investigation, it was found that the garbage lying at the said site is legacy waste. At present, garbage is not being dumped near the Gangi river since about five to six years. As far as the question of disposal of garbage kept earlier is concerned, it is not possible to remove the garbage due to considerable increase in the water level of Ganga/Gangi river at present. Disposal will be done after the water level decreases.

Therefore, in the light of the above, the investigation report and a copy of the site photograph are being attached with this letter and sent for further action.

Yours faithfully,
Municipal Commissioner
Arrah Municipal Corporation Arrah

-TYPED COPY-

To,
Municipal Commissioner,
Nagar Nigam Arrah
Subject: Garbage dumped near the Gangi River

Sir,

That during the investigation it was found that the Garbage near the Gangi River is 5 - 6 years old and due to the increase in the water level in the Gangi river, it cannot be cleaned. At present, no Garbage has been disposed near Gangi River by Municipal Corporation.

Therefore, the information is kindly submitted you.

Yours Faithfully,
Rajneesh Kumar Choudhary,
Sanitary Inspector
Municipal Corporation, Arrah,
Ward- 1 to 15

-TYPED COPY-